

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 7**  
**(IB)-448(PB)/2017**

**IN THE MATTER OF:**

Rajendra Kumar Saxena

.... Applicant/petitioner

Vs.

Earth Gracia Buildcon Pvt. Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 12.06.2019**

**Coram:**

**Dr. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**

**Sh. S. K. MOHAPATRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Sandeep Bisht, Adv. for RP

**ORDER**

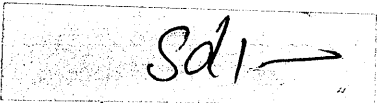
**CA-1120(PB)/2019:-**

Learned counsel for the RP seeking exclusion of certain time for calculation of the CIR Process period. Let the issue with regard to exclusion of time be placed before the CoC and approval be obtained from CoC.

List on 05.07.2019.



**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**



**(Dr. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**